

OFFICE OF DISTRICT & SESSIONS JUDGE, PANCHKULA.

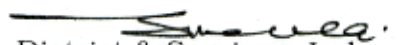
ORDER

In partial modification of this office order bearing Endst. No. 3248-67 dated 17.05.2020; the ambit of urgent categories of cases is increased and the following categories of cases shall also be dealt by the Presiding Officers of respective Courts of this Sessions Division, on duty as per roster:-

1. The cases for the custody of children in which evidence has been concluded and matter fixed for arguments be taken up by the Family Court;
2. The criminal cases of compoundable nature in which compromise has been effected and party wants to withdraw the case;
3. Civil Suits/Civil Appeals in which the compromise has been effected and the party wants to withdraw the case;
- 4 (i) Motor Accidents Claims Petition in which award has already been passed and the insurance company/respondent wants to deposit the award amount;
- (ii) In petition where the compensation/award amount has already been deposited by the respondent and there is no stay from any Appellate Court, the claimant/applicant may move application for release of the amount before the court concerned on the day when the Officer is holding Court;

Note: (a) It is advised that the Presiding Officer shall not deal more than two applications for release of amount in a day to avoid increase of footfall/rush in the court premises and prior information be given to the party/counsel for time slot regarding collection of voucher through SMS.

(b) The Presiding Officers shall take all precautionary measures for prevention of spread of CORONA VIRUS (COVID-19)


District & Sessions Judge,
Panchkula

Endst. No. 3689-3706 Dated 26.05.2020

Copy forwarded to the following for information and necessary action :

1. All the Judicial Officers posted in this Sessions Division.
2. The District Attorney, Panchkula.
3. The President, Bar Association, Panchkula & Kalka.
4. SO/SA to upload the order on the website of this office.


District & Sessions Judge,
Panchkula